

(2025) 11 CAT CK 1781

In the Central Administrative Tribunal, Allahabad Bench, Allahabad

Case No : Original Application No. 970 Of 2025

Ram Lal Singh

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

Date of Decision : 27-11-2025

Acts Referred:

Citation : (2025) 11 CAT CK 1781

Hon'ble Judges : Om Prakash VII, Member (J); Mohan Pyare, Member (A)

Bench : Division Bench

Advocate : Rakesh Maurya, Niraj Tiwari, Arunima

Final Decision : Dismissed

Judgement

Om Prakash VII, Member (J)

1. Shri Rakesh Maurya, learned counsel appearing for the applicant and Shri Chakrapani Vatsyayan, learned counsel appearing for the respondents, are present and heard.

2. At the outset, learned counsel for the applicant prayed that the O.A. be dismissed as withdrawn with liberty to the applicant to avail the departmental remedy.

3. Learned counsel for the respondents did not oppose the prayer made by learned counsel for the applicant.

4. We have considered the submissions made by learned counsel for the parties and perused the documents on record.

5. In view of the submission made by learned counsel appearing for the applicant, the O.A. is dismissed as withdrawn with liberty to avail the alternative remedy available at the departmental level.

6. All associated M.As. also stand disposed of. No order as to costs.